

<i>Sl. No</i>	<i>Name of the State</i>	<i>No. of Stations</i>
1	2	3
14.	Punjab	10
15.	Rajasthan	10
16.	Tamilnadu	18
17.	Uttar Pradesh	25
18.	West Bengal	4
	Total	189

Impounding of Passports

4646. SHRI MULLAPPALLY RAMACHANDRAN: Will the Minister of EXTERNAL AFFAIRS be pleased to state:

(a) whether a number of passports were impounded during 1988-89 and 1989-90;

(b) if so, the details thereof and the reasons therefor;

(c) whether any appeal/representation have been received by Government against impounding of passports; and

(d) if so, the number of such appeals pending for decision at present?

THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRI HARI KISHORE SINGH): (a) and (c). Yes, Sir.

(b) and (d). Information is being collected and will be laid on the table of the House.

Smoking in DTC Buses

4847. SHRISANAT KUMAR MANDAL: Will the Minister of SURFACE TRANSPORT be pleased to refer to the reply given on 3 May, 1990 to Unstarred Question No. 7316 regarding smoking in DTC buses and state:

(a) whether there has not been any perceptible let up in smoking in the buses operated by the Delhi transport Corporation or private buses under DTC operation;

(b) whether 'No Smoking' instructions have been prominently got displayed along with the relevant penal provisions in all these buses; and

(c) if so, when and if not, the reasons therefor?

THE MINISTER OF SURFACE TRANSPORT (SHRI K P. UNNIKRI SHNAN): (a) No, Sir. DTC has informed that strict watch is being kept by them and the action is taken by the checking squad in case of any violation. The crew or the buses have been instructed that they should neither smoke themselves nor allow any passengers to smoke in the

buses. Similar discipline is enforced in respect of private buses under their operations.

(b) and (c). 'No Smoking' instructions are displayed in the buses as required under the regulations. As per Delhi Motor Vehicles Rules, in case any smoker on being told to stop smoking, shows reluctance, he can be made to get down from the bus and is not entitled to refund of fare paid by him. The bus crew have been instructed to stop the bus immediately till the passenger stops smoking or gets down from the bus.

Widening of Hyderabad-Jedcheria Section of National Highway No. 7

4848. SHRI M. BAGA REDDY:
SHRI J. CHOKKA RAO:

Will the Minister of SURFACE TRANSPORT be pleased to state.

(a) whether there is any proposal to widen Hyderabad-Jedcheria Section of national Highway No. 7 to four lane in Andhra Pradesh; and

(b) if so, the details thereof?

THE MINISTER OF SURFACE TRANSPORT (SHRI K.P. UNNIKRISHNAN): (a) No, Sir.

(b) Does not arise.

Deaths in Police Lock-ups

4849. SHRIMATI J. JAMUNA: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the rate of custodial deaths (deaths under police lock-ups) have increased in the country;

(b) whether Government propose to

bring forward any uniform legislative measure to provide for the punishment of guilty custodial officials, awarding suitable compensation to the nearest kith & kin of the deceased victim and extending the said legislative provision to whole of the country:

(c) if so, the details thereof; and

(d) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI SUBODH KANT SAHAY): (a) The subject matter falls within the purview of the State List of the Seventh Schedule of the Constitution. It is the constitutional responsibility of the State Governments to look into the cases of alleged deaths in police lock-ups. The Central Government does not maintain statistics of such incidents, no such comparative study has been made with regard to the increase in the rate of custodial deaths.

(b) and (c). Yes, Sir. The Central Government is working on a scheme for payment of compensation to cover victims of custodial crimes in respect of certain types of crimes. It is proposed to bring an appropriate Central Legislation after ascertaining the views of all the States/UTs.

(d) Question does not arise.

Transfer of Mangalore Chemicals Company

4850. SHRI RAJAMOHAN REDDY: Will the Minister of AGRICULTURE be pleased to state:

(a) whether Karnataka Government have sought permission of Union Government for transfer to Mangalore Chemicals Company to the State owned Rashtriya Chemicals and Fertilizers; and

(b) if so, the action taken by Govern-